

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 26/TT/2021**

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for two assets under “North Eastern Region Strengthening Scheme-III” in the North-Eastern Region.
- Date of Hearing** : 29.10.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Electricity Grid Corporation Limited and 6 others
- Parties Present** : Shri S.S Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for determination of transmission tariff of the 2019-24 tariff period in respect of the following transmission assets under “North Eastern Region Strengthening Scheme-III” in the North-Eastern Region:
- i. Asset-I: Replacement of existing 1 number 220/132 kV, 50MVA, ICT (existing) by 160MVA, 220/132 kV ICT-I at Balipara(PG) Sub-station along with replacement of 132 kV equipment; and
- ii. Asset-II: 2<sup>nd</sup> 400/220 kV, 315MVA ICT, new 220 kV Bus arrangement (GIS) with 4 numbers of 220 kV Bays at Bongaigaon Sub-station of POWERGRID along with stringing of 2<sup>nd</sup> Circuit of 220 kV D/C Bongaigaon-Salakati Transmission Line and 1 number of 220 kV line bay at Salakati Sub-station (for 220 kV D/C Bongaigaon-Salakati Transmission Line).
- b. Asset-I and Asset-II were put under commercial operation on 2.4.2020 and 11.4.2019 with a time over-run of 28 months and 15 months respectively.



c. The information sought through the technical validation letter was filed *vide* affidavit dated 21.9.2021 wherein Liability Flow Statement, IDC details and reasons for time over-run have been submitted. No reply has been received in the matter from any of the Respondents.

3. In response to a query of the Commission regarding time over-run, the representative of the Petitioner submitted that ICT was damaged in an accident while undertaking transportation and it led to time over-run. The Commission observed that it is a contractual issue between the Petitioner and its supplier/ contractor and a decision on time over-run would be taken on the basis of the facts in the matter.

4. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

